


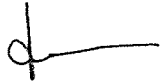
NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

22

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 25.09.2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/462/IB/2018
NAME OF THE PETITIONER : TDB SPINNERS PVT LTD
NAME OF THE RESPONDENT : BHARAT TEXTILES & PROOFING INDUSTRIES LTD
UNDER SECTION : 9 RULE 6

S.No.	Name (in Capital)	Represented by	Signature
1.	ROHAN RAJASEKARAN vs S.R.RAGHUNATHAN	Counsel for Respondent	
2.	AMRITH BHARGAV	Counsel for petitioner	

ORDER

Counsels for both the parties are present. Counsel for Corporate Debtor has placed on record a communication dated 24.09.2018 wherein details of the post-dated cheques sent to the Operational Creditor is given. This has been done in pursuance to the compromise that has been entered between the Operational Creditor and the Corporate Debtor on 12.09.2018.

In the light of the communication dated 24.09.2018, the Application stands **disposed of**.

However, the Applicant is at liberty to revive the petition, in the event the cheques are dishonoured.


(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

ghk